

CC No. 291/2019 (Old CC Nos. 8522/2016 & 08/15)
RC No. 221 2014 E 0002, Branch: CBI/EO-III/New Delhi
CBI Vs. M/s. Castron Technologies Ltd. & Ors.
U/s. 120-B, 120-B/420 IPC, Section 409/420 IPC
& 13 (1) (c) and 13 (1) (d) of PC Act; u/s 379/34 IPC

17.06.2020

Regular functioning of the Courts at District Courts was suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

Now in terms of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, cases which are not being taken up today by way of virtual hearing stands adjourned en-bloc to 16.07.2020. Accordingly, the present matter stands adjourned to 16.07.2020. The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, In charge Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order shall also be retained on record to be put in the judicial file as and when normalcy is restored.


(Bharat Parasham)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
17.06.2020
Bharat Parasham
Special Judge (PC Act) CBI
Court No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

CC No. 248/2019 (Old CC Nos. 44/2016 & 03/15)
RC No. 219 2013 (E) 0006,
Branch : CBI/EO-I/New Delhi
CBI Vs. M/s. Jindal Steel and Power Ltd. & Ors.
U/s. 120-B IPC, 120-B/420 IPC and
Section 7, 12 and 13 (1) (d) PC Act, 1988

17.06.2020

Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, 'No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

Vide order dated 13.09.2019, the present matter was already fixed for PE on 18.05.2020, 19.05.2020, 20.05.2020, 21.05.2020 and 22.05.2020. However in terms of order No. 29/DJ/RADC/2020 dated 16.05.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, the matters fixed for the aforementioned dates were adjourned to 17.06.2020, 18.06.2020, 19.06.2020, 20.06.2020 and 22.06.2020 respectively.

Now further in terms of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, cases which are not being taken up today i.e. on 17.06.2020 and 18.06.2020, 19.06.2020, 20.06.2020 and

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BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

22.06.2020 by way of virtual hearing stands adjourned en-bloc to 16.07.2020, 17.07.2020, 18.07.2020, 20.07.2020 and 21.07.2020 respectively. Accordingly, the present matter stands adjourned to 16.07.2020, 17.07.2020, 18.07.2020, 20.07.2020 and 21.07.2020.

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, In charge Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of the present order and the aforementioned orders of Hon'ble High Court of Delhi and Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, shall also be retained on record to be put in the judicial file as and when normalcy is restored.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 698
Rouse Avenue Court
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
17.06.2020
Rouse Avenue Court Complex
New Delhi

CC No. 247/2019 (Old CC No. 26/17)
RC No. 219 2014 E 0012; Branch: CBI, EO-I, New Delhi
U/s 120-B r/w 420, 467, 468, 471, 201 IPC and
Section 13(2) r/w 13(1)(d) of PC Act.
CBI vs M/s Vandana Vidhyut Ltd & Anr.

17.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma,
Ld. Senior PP Sh. A.P. Singh for CBI.
IO Dy. SP Manoj Kumar.

It has been submitted by Ld. DLA Sh. Sanjay Kumar that the sanction to prosecute accused K.C. Samria u/s 19 P.C. Act, 1988 has been refused by competent authority though the same has been accorded qua accused H.C. Gupta. He however submitted that certain discrepancies were found in the sanction order issued qua accused H.C. Gupta and accordingly CBI has written

Blashtas
17/06/2020
BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 808, 8th Floor,
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New Delhi

back to DoPT for necessary correction in the sanction order.

As regard accused K.C. Samaria, it has been further submitted that since the competent authority had earlier accorded sanction on similar grounds qua him in another matter so CBI has again requested the competent authority for reconsidering the issue of grant of sanction to prosecute accused K.C. Samria.

A status report in this regard has been sent on Court's email by the IO whereby three months more time has been sought. IO is directed to place on record hard copy of the status report as and when the regular court functioning is resumed.

In the aforesaid facts and circumstances, let the present matter be put up on 01.10.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, In charge Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order shall also be retained on record to be put in the judicial file as and when normalcy is restored.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
17.06.2020
ASHAN
(PC Act) CBI
9th Floor.
Court Complex
New Delhi